

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 158(ND)/2017
(Appeal No. 21/2017)

IN THE MATTER OF:

**M/s. Arrora Buildwell Pvt. Ltd. And
Shri Deepak Arora and Smt. Neetu Arora
v.
Registrar of Companies**

.....Petitioner

.....Respondent

SECTION : UNDER SECTION 252

Order delivered on 18.12.2017

Coram:

**CHIEF JUSTICE M.M. KUMAR
Hon'ble President**

**Deepa Krishan
Hon'ble Member (T)**

For the Petitioner(s): Mr. Gursat Singh, Advocate

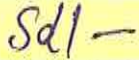
For the ROC (Delhi) : Mr. Manish Raj, Company Prosecutor

ORDER

C.A. No. 448(PB)/2017

No ground for preponement of date is made out.

The application is dismissed as such.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

18.12.2017
Vineet